

IN THE SUPREME COURT OF INDIA
INHERENT JURISDICTION

REVIEW PETITION (CRL.) NO.343 OF 2018

IN

SPECIAL LEAVE PETITION(CRL.) NO.9158 OF 2017

DR. H.C. SATHYAN

Petitioner(s)

VERSUS

STATE OF KARNATAKA

Respondent(s)

O R D E R

1. This is a petition for review of order dated 01.12.2017 passed in S.L.P.(Crl.) No.9158 of 2017.
2. The application for discharge of the earlier Advocate-on-Record is allowed.
3. Delay condoned.
4. We have perused the Review Petition and record of the special leave petition and are convinced that the order of which review has been sought does not suffer from any error apparent warranting its reconsideration. Hence, the Review Petition is dismissed.

.....J.
(N.V. RAMANA)

.....J.
(S. ABDUL NAZEER)

NEW DELHI,
July 17, 2018

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

R.P.(Crl.) No. 343/2018 in SLP(Crl) No. 9158/2017

(Arising out of impugned final judgment and order dated 01-12-2017 in SLP(Crl) No. No. 9158/2017 passed by the Supreme Court Of India)

DR.H.C. SATHYAN

Petitioner(s)

VERSUS

STATE OF KARNATAKA

Respondent(s)

(FOR ADMISSION and IA No.88387/2018-DISCHARGE OF ADVOCATE ON RECORD and IA No.88386/2018-CONDONATION OF DELAY IN FILING REVIEW PETITION)

Date : 17-07-2018 This petition was circulated today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA
HON'BLE MR. JUSTICE S. ABDUL NAZEER

By Circulation

UPON perusing papers the Court made the following
O R D E R

The application for discharge of the earlier Advocate-on-Record is allowed.

Delay condoned.

The review petition is dismissed in terms of the signed order.

Pending applications, if any, shall stand disposed of.

(SUKHBIR PAUL KAUR)
AR CUM PS

(ANITA RANI AHUJA)
COURT MASTER (NSH)

(Signed order is placed on the file)